

**DIVISION BENCH**

**ITEM NO.124**

**NATIONAL COMPANY LAW TRIBUNAL**

**ALLAHABAD BENCH**

**PRAYAGRAJ**

**IA No.183/2022, IA No.06/2023, IA No.177/2023 & IA No.476/2023**

**IN CP (IB) No. 310/ALD/2018**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 15<sup>th</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>BANK OF INDIA V/S M/S KOTHARI FOOD &amp; FRAGRANCES PVT LTD.</b>
<b>UNDER SECTION</b>	<b>7 IBC (IN LIQUIDATION)</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Vipin Kumar Kushwaha, Adv. : *For the Applicant/ Liquidator in all IAs*

**ORDER**

**IA No.183/2022, IA No.06/2023, IA No.177/2023 & IA No.476/2023**

- 1.** Ld. Counsel representing the Applicant/ Liquidator is present physically, who seeks to withdraw all the present applications with liberty to file a consolidated application with better particulars.
- 2.** The said IAs are dismissed as withdrawn with liberty as above.

***-Sd-***

**(Ashish Verma)  
Member (Technical)**

***-Sd-***

**(Praveen Gupta)  
Member (Judicial)**

***15<sup>th</sup> May, 2024***

*Kavya Prakash Srivastava  
(Stenographer)*